

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No.572 of 1997

Present: Hon'ble Mr. D. Purakayastha, Judicial Member

Kshetrapal Sharma  
Hindi Officer,  
Employees' State Insurance Corporation  
Patna

... Applicant

VS

1. The Union of India, through the  
Secretary to Govt., Ministry of Labour  
(Ex-Officio Chairman, Standing Committee,  
Employees State Insurance Corporation,  
New Delhi

2. The Director General,  
Employees State Insurance Corporation,  
Kotla Road,  
New Delhi

3. The Regional Director,  
Employees State Insurance Corporation,  
Bailey Road,  
Patna

... Respondents

For the Applicant : In person

For the Respondents: Mr. T.K. Chatterjee, counsel.  
Heard on 13.5.1999

: :

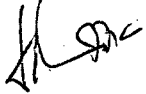
Date of order: 13.5.1999

O R D E R

In this application the applicant challenged the impugned order of transfer issued by the respondents transferring him from Patna to Calcutta on the ground of malafide and arbitrariness. Now the applicant has filed an application stating inter alia that he had to join in Calcutta after being relieved from Patna and has brought members of his family to Calcutta. Since he is finally settled in Calcutta, he does not intend restoration of statusquo ante and therefore, does not want to proceed with this case. He also submits that the appropriate order be passed by this Tribunal in the present circumstances. At the time of hearing today the applicant submits that he wants to withdraw the case since he has settled at Calcutta he did not want to go back to Patna. considering the educational facilities of the children here.

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2. Since the applicant does not want to proceed with the case, the matter may be treated as disposed of accordingly. Mr. T.K. Chatterjee, learned advocate appears for the respondents and does not have any objection in the matter of withdrawal of the case. The application dated 13.5.99 filed by the applicant be kept on the record

  
(D. Purkayastha)

MEMBER (J)